

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

15. C.P. (IB)/378(MB)2024

CORAM:

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2024**

**NAME OF THE PARTIES:-**      **IAN Fund I Through Its Trustee Vistra  
ITCL (India) Limited  
V/s  
Sanghvi Beauty & Technologies Private  
Limited**

**Section: U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Sumit Agarwal a/w Amit Agarwal, Sharad Bansal, and Saurabh Pandya appeared for the Financial Creditor and Counsel, Gyanendra Kumar a/w Shivam Tiwari, Shree Sinha and Mukesh Seju appeared for the Corporate Debtor through VC. Counsel appearing for the Financial Creditor states at bar that the matter has been settled between the parties out of court and the entire claim amount has been received by the Financial Creditor from the Corporate Debtor. In view of the settlement, he has instruction not to proceed with the present Company Petition any further and withdraw the same. In view of the statement made by the Counsel for the Petitioner, the present Company Petition is **dismissed** as **withdrawn** having been compromised. Accordingly, **CP(IB) 378(MB)2024** stands **closed** with no order as to cost. The file be closed and consigned.

All pending Applications, if any, connected with the present Company Petition shall also stand disposed of having become infructuous in terms of the above order.

Sd/-  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

Sd/-  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**